

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 126/MP/2016

Subject : Petition under Section 79 of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 23.8.2013 executed between the petitioner and the respondents.

Date of hearing : 14.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Bharat Aluminum Company Limited.

Respondents : Tamil Nadu Generation and Distribution Corporation Ltd.
Kerala State Electricity Board

Parties present : Shri Sanjay Sen, Senior Advocate, BALCO
Shri Hemant Singh, Advocate, BALCO
Shri Nimesh Kumar Jha, Advocate, BALCO
Shri G. Umamathy, Advocate, TANGEDCO
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Learned senior counsel for the petitioner submitted that as per the Commission's direction dated 27.10.2016, petitioner has impleaded Kerala State Electricity Board as party to the petition and has filed revised memo of parties. Learned senior counsel for the petitioner further submitted that no reply has been filed by Kerala State Electricity Board.

2. Learned counsel for the petitioner TANGEDCO requested for two weeks time to file detailed reply.

3. After hearing the learned senior counsel for the petitioner and the respondents, the Commission directed the respondents to file their replies by 30.12.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, by 13.1.2017. The Commission directed the petitioner and the respondents that due date of filing the

replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on maintainability on 24.1.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**